3924. SHRI DHRUVA NARAYANA:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

(a) whether the Union Government has asked the companies to ensure fair trade practices;

(b) if so, the details thereof and the response received so far from the companies; and

(c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (SHRI SACHIN PILOT)
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार) (श्री सचिन पार्लट)

(a) to (c) The Competition Commission of India has been established under the Competition Act, 2002, and has power to investigate and take remedial action in cases of anti-competitive agreements, abuse of dominant position, etc. which amount to unfair trade practices. The Commission takes action in case of violation of the above provisions.

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